

[Shri Y. B. Chavan]

be started somewhere. If it was started at some other place, the question would be asked as to why it was started there.

The most Important point is that in these matters, we should discuss it with the State Government concerned. As I said, we have done so.

SHRI SAMAR GUHA (Contai): The public undertakings are established in different States. If the Central Reserve Force or the Industrial Security Force are posted for the protection of those public undertakings and ensure law and order there, naturally all the self-respecting States will consider an indirect censure upon them or a stricture that the State Governments are unable to maintain law and order or protect the installation. The Industrial security force has been set up and question is about its implementation. As I said no State can agree to set up an industrial security force. All the country knows that the law and order situation in West Bengal is almost on the verge of anarchy. What has happened in West Bengal is unprecedented and has never happened in the last 22 years in any part of the country. It is not a blow to the West Bengal Government; it is a blow to democracy that the police force should act in such a way. In view of the objections raised by West Bengal and also the objections that may be raised by other State, will the Central Government consult the Home Ministers of the different States and chalk out certain guidelines in case the State Governments fail to extend protection to the public undertaking or maintain law and order and also under what conditions the Central Government's industrial security force will be used?

SHRI Y. B. CHAVAN: I repeat that this is not a force which has responsibility to deal with the law and order problem. In no way or under no circumstances are we thinking of withdrawing any authority of the State Government to deal with the law and order problem by establishment of this force. Already there is a separate security force in the corporation. It is not something new. What we are doing is that those individual watch and ward forces are being constituted into one industrial security force. This is not something new. Hon. Member Samar Guha has completely misunderstood the scheme and even the attitude of the State

Government in this matter.

SHRI C. K. CHAKRAPANI (Ponnani): The decision to deploy the Central security force in Durgapur created confusion and complication.....(*Interruptions*).

SHRI SAMAR GUHA: The last part of my question still remains.....

MR. DEPUTY-SPEAKER: Too late now to go back.

SHRI C. K. CHAKRAPANI: All of us know that law and order problem is a State subject. When you informed them of your decision regarding the deployment of this Force to the Government of West Bengal, they expressed their objection to it. They said that this will create more complications and more confusion. In order to have a better relationship between the Centre and the States, will the Government revise the decision that has been taken now?

SHRI Y. B. CHAVAN: There is no question of changing the decision, but as far as the State Governments are concerned, I know that in principle they are opposed to the Force as such, but in this particular matter, about timing, etc., discussions were held with them and they have agreed to certain matters of procedure, manner and other things in regard to the Industrial Security Force.

SHRI SAMAR GUHA: Sir, about the second part of my question.

MR. DEPUTY-SPEAKER: The Home Minister will discuss it with you.

12.16 hrs.

RANSACKING OF WEST BENGAL ASSEMBLY HOUSE BY POLICEMEN

MR. DEPUTY-SPEAKER: I have received several communications—from Shri Dwivedy, Shri Vajpayee, Shrimati Ila Palchoudhuri and others also—in which they wanted to draw the attention of the House to the event that took place yesterday in West Bengal. It is really an unprecedented, outrageous event—policemen ransacking the Assembly House. That is the main question, and at this hour; though it pertains to the

State, within the State, I feel that we should consider the request of placing a Call Attention and we will take it up sometime later.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : उपाध्यक्ष महोदय, मेरा निवेदन है कि दो दिन सदन की बैठक नहीं होगी और यह विषय बहुत महत्वपूर्ण है। मेरा विचार है कि गृह मंत्री महोदय से कहा जाय कि वह आज शाम को वक्तव्य दें। सदन की बैठक समाप्त होने से पहले और सदन को जानकारी प्राप्त करने का मौका मिले। आप जानते हैं कि मामला बहुत गम्भीर है और परिस्थिति बिगड़ सकती है। यह सदन इसके बारे में सूक दर्शक नहीं रह सकता। मैं आपको धन्यवाद दूंगा कि आप ध्यान आकर्षण प्रस्ताव स्वीकार कर रहे हैं, लेकिन दो दिन बाद इसको लेने से इसका सारा प्रभाव खत्म हो जायेगा। इसलिये मंत्री महोदय से सदन की बैठक उठने से पहले वक्तव्य देने को कहा जाये। उसके बाद जो सदस्य प्रश्न पूछना चाहे उनको पूछने दिया जाये।

SHRI SURENDRANATH DWIVEDY (Kendrapra) : That was the only thing that I wanted to raise. Let the Home Minister at least make a statement and let us know the facts, because this is so important a matter and I do not think we can wait for two or three days to know what is happening. The House must be alert. Let him promise that he will make a statement today on the events at Calcutta. We are all very much concerned about it.

SHRI HEM BARUA (Mangaldai) : What has happened to the adjournment Motion ?

We have already tabled an Adjournment Motion on this subject.

MR. DEPUTY-SPEAKER : That, I have already disallowed.

SHRIMATI ILA PALCHOUDHURI (Krishnagar) : May I request the hon. House.

MR DEPUTY-SPEAKER : You have requested for a Calling Attention.

I am considering that matter. The question has been raised now.

SHRI S.M. BANERJEE (Kanpur) : I have written to you about this. Give me a chance, please.

SHRI RANGA (Srikakulam) : Sir, we are grateful to you for having already expressed on behalf of the whole House, as it were, when you castigatged what has happened yesterday.

SHRI TULSHIDAS JADHAV (Baramati) : Sir, a point of order.

MR DEPUTY-SPEAKER : On what?

SHRI SURENDRANATH DWIVEDY : He is raising a point of order in the midst of a sentence. He has not completed what he wants to say.

MR. DEPUTY-SPEAKER : I shall listen to you, Mr. Jadhav. He is making a submission.

SHRI TULSHIDAS JADHAV : On a point of order.

SHRI M. L. SONDHI (New Delhi) : Under what rule? I want to improve my knowledge and the Home Minister wants to improve his knowledge.

MR. DEPUTY-SPEAKER : Order, order.

SHRI M. L. SONDHI : Sir, will you not allow me to improve my knowledge ?

MR. DEPUTY-SPEAKER : Order, order. You are already a knowledgable person.

श्री तुलशीदास जाधव : मैंने दो दिन पहले 2 बजे एक प्वाइंट उठाया था, आपने बोलने नहीं दिया। अभी उधर से इस प्वाइंट पर आप लोगों को बोलने का मौका दे रहे हैं। उधर से आप लोगों को बोलने देते हैं, इधर से जो बोलना चाहता है वह बोले या न बोले, इसकी आप परवाह नहीं करते। मेरी समझ में नहीं आता कि इस तरह से कैसे काम हो सकता है।

श्री रणधीर सिंह (रोहतक) : आप हम लोगों को प्वाइंट आफ आर्डर नहीं उठाने देते हैं। उधर के लोगों से आप हमदर्दी करते हैं। उधर से जो कुछ भी कहा जाय वह सब ठीक है।

MR. DEPUTY-SPEAKER : Please resume your seat. I will listen to you; I will explain.

श्री तुलशीदास जाधव : समझ में नहीं आता कि क्या हो रहा है। जो आपकी सुनता नहीं है और बोलने लग जाता है वह पांच पांच मिनट बोल जाता है लेकिन जो आपकी परमीशन मांगता है उसको परमीशन नहीं मिलती है। हाउस चल रहा है या क्या हो रहा है, समझ में नहीं आता है। आप हमें बता दें कि हम बैठें या चले जायें? मेरी बिनती यह है कि आप स्वयं एक आदमी को बोलने की परमीशन देते हैं। वह बोल रही हैं। लेडी मॅम्बर है इसको देखते हुए भी आपको ज्यादा परमीशन उनको देनी चाहिए। लेकिन इसको आप छोड़ दें। वह बोल रही हैं और बीच में आपने दूसरे को बुला दिया है। यह कौन सा प्रोसीजर है।

MR. DEPUTY-SPEAKER : When the hon. lady Member approached me I said I will consider her request. I have given my consideration to it. If she wants to make any submission, every Member will not be permitted to say anything, but I said I will mention the names and I have mentioned the names without calling her first. Shri Dwivedy, Shri Banerjee and others have written to me. I have not permitted them to make a submission at all, Shri Ranga wanted to make a submission after my observations and I called him. Nobody has made any submission. If she wants I will call her, but it is not necessary that some other hon. Member should intervene on her behalf because I have already listened to her for five minutes in the chamber (Interruptions).

SHRI RANGA : Sir, we are grateful to the Chair for having given an expression to our spontaneous reaction and sense of

horror, when the Chair was good enough to say that what has happened is absolutely outrageous in our democracy. I would like Government to make a considered statement as to not only what has happened but what they propose to do in the light of what is happening there and what has happened there yesterday.

SHRI S. M. BANERJEE : Sir, I have written to you on what has happened in the Calcutta Assembly (Interruption). Sir, I have already written to you this morning that what has happened in Calcutta in the State Assembly where the policemen ransacked the Bengal Assembly is a serious matter. But I have already pointed out to you that this concerns that State Government. The Deputy Chief Minister in spite of provocation has foiled the conspiracy by the vested interests against the UF Government. I want to congratulate him for his courage and conviction to face all that. I would only request you that if this discussion is allowed you should allow a full-fledged discussion in this House so that we are also able to point out who are the conspirators against the UF Government and who are trying to sabotage parliamentary democracy there (Interruptions).

MR. DEPUTY-SPEAKER : Order, order. I have taken note of what you said.

SHRIMATI ILA PALCHOUHDHURI : I have only one submission to make. All those who have given notice of the calling attention may be allowed to give their arguments after the Home Minister has made his statement. You should also give a little time for discussion of these events which are unprecedented in the history of India. I hope you will give us a chance to discuss this although it has happened in a State.

SHRI RANDHIR SINGH : Sir, my calling attention has been admitted on this subject. Office has informed me so. So, you should give me an opportunity.

SHRI MADHU LIMAYE:—Rose

MR. DEPUTY-SPEAKER: If I give opportunity to one, then I will have to allow others also.....(Interruption).

SHRI JYOTIRMOY BASU (Diamond Harbour): Sir, you have allowed Shri Ranga to make a statement. Why do you want to shut me out?

MR. DEPUTY-SPEAKER: I have already requested Shri Madhu Limaye and Shri Randhir Singh to resume their seats. I will give him an opportunity when that discussion comes up.

SHRI RANDHIR SINGH: I want only one minute.

MR. DEPUTY-SPEAKER: Not now. Then, Shri Banerjee has raised the point that this is a State matter. I fully recognise it. But he should bear in mind one thing. When the policemen entered the Punjab Assembly, we had a discussion on it. Apart from it, not going into the constitutional niceties of this point, can this House remain totally indifferent to this?

SOME HON. MEMBERS: Never.

MR. DEPUTY-SPEAKER: Is it the way to interpret the Constitution? I do not think that was the intention of the Constitution-makers. Therefore, I have permitted it. The Home Minister will make a statement on this subject after he has got all the facts. Then I will permit a few questions. Therefore, I am prepared to allow the calling attention notice.

SOME HON. MEMBERS: It should be done today.

MR. DEPUTY-SPEAKER: I will leave it to the Home Minister. Because, there is a plea that here and now it should be taken up. Has he got all the facts? Here I would like to mention one fact. There was an attempt on the life of the Speaker and he had to take shelter and run away. I have read this in the newspapers. I do not know whether it is correct or not. Whether the statement should be made today or not, I will leave it to the Home Minister.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): We have got only a very brief report from the State Government, which gives some substance of what happened yesterday. On the basis of that, I have no hesitation to say that what happened yester-

day in the West Bengal Assembly was completely atrocious. Whatever the provocation, or non-provocation, the policemen rushing into the Assembly and creating that sort of condition there is something which deserves to be condemned. I have no doubt about that matter: But exactly all facts of the case, reasons, antecedents, how it arose, what exactly happened and all sorts of motivation and allegations, you must have seen, are likely to be raised in this matter.....

SHRI ATAL BIHARI VAJPAYEE: There was the death of one policeman.

SHRI Y. B. CHAVAN: There was the death of one policeman also. I would request you to allow us some time to get the full facts from the State Government.

SHRI ATAL BIHARI VAJPAYEE: By evening.

SHRI Y. B. CHAVAN: I cannot get the full facts by evening.

SHRI M. L. SONDHI: Telephone.

MR. DEPUTY-SPEAKER: I have already said that I will put it for Monday.

SHRI M. L. SONDHI: Why can he not get the facts by 4 P. M. ?

SHRI SURENDRANATH DWIVEDY: Let him make the statement on Monday morning and let us have a discussion of the matter in the afternoon. Please agree to that because you have yourself said that such a discussion was held in the case of Punjab Legislative Assembly.

MR. DEPUTY-SPEAKER: Shri Dwivedy's suggestion will be borne in mind. At the present juncture I am considering admitting the calling-attention. We will consider about the debate later on.

SOME HON. MEMBERS: No calling-attention. We want a debate.

MR. DEPUTY-SPEAKER: Now we take up the next item...(*Interruption*). There is a question of privilege.

SHRI JYOTIRMOY BASU: Congress members themselves had instigated these policemen.....(*Interruption*). The former IG Police.....(*Interruption*).

MR. DEPUTY-SPEAKER : Order, Order. Shri Khan.

श्री मु० अ० खां (कासगंज) : उपाध्यक्ष महोदय, मैं यह अज्ञ करना चाहता हूँ कि यह हाउस सिर्फ दस पन्द्रह सदस्यों की मानोपली नहीं होना चाहिए। मुझे बड़ा दुख है कि आज सुबह क्वेन्चन आवर में आपने सिर्फ एक सवाल कम्पलीट करा पाये और दूसरा सवाल आपने आधा ही छोड़ दिया और उसके बाद कालिग-अटेन्शन नोटिस ले लिया। इस सदन के सब सदस्यों के अधिकारों की हिफाजत करना आप का फ़र्ज है। अगर आप उधर के दस पन्द्रह सदस्यों की वजह से सारे सदस्यों के अधिकार खत्म कर देते हैं और सारे हाउस का टाइम बर्बाद करते हैं, तो यह कोई उचित बात नहीं है। या हम सब लोगों को कहिये कि हम यहाँ से चले जायें और त्रे दस पंद्रह सदस्य सारी कार्यवाही चलाते रहें। मैं आप से पूछना चाहता हूँ कि क्या आप इसी तरीके को अपनाये रहेंगे और दस पंद्रह सदस्यों की वजह से सारे हाउस का टाइम बर्बाद कराएंगे या मुनासिब इन्तज़ाम कर के उन सदस्यों को कंट्रोल करेगे।

SHRI S. M. BANERJEE : This is very unfair. He should apologise.

MR. DEPUTY-SPEAKER : This question of one question in 15 minutes was raised this morning. So many members protested. Unless all Members co-operate it is difficult specially when the question is so important and the whole House is agitated. I have followed the practice of calling one from this side and one from that side throughout. You can see it from the record.

श्री मु० अ० खां : आपने उधर से पांच छः सदस्यों को बुलाया है, लेकिन जब इधर से श्री रणधीरसिंह ने सिर्फ एक मिनट चाहा तो आपने उन्हें टाइम नहीं दिया है। क्या यह ठीक है ?

MR. DEPUTY-SPEAKER : Those whose names were there I had to call first. There

I am helpless. But if what you say is justified, I will consider it. At the present juncture I will seek the co-operation of the House to regulate the business.

SHRI SAMAR GUHA (Contai) : My submission to you is that what we are witnessing in this House(Interruption).

श्री रवि राय (पुरी) : आप सबको बुला रहे हैं, लेकिन आपने श्री मधु लिमये को नहीं बुलाया है। मेरी समझ में नहीं आता कि यह क्या हो रहा है। हर एक बात की कोई हद होती है। (व्यवधान)

MR. DEPUTY-SPEAKER : It is impossible for me(Interruption). An hon. Member from this side raised an issue about the Question Hour and I have replied to it. Now let me finish the privilege issue. If you want to make a statement write to me.....(Interruption).

SHRI RABI RAY : He wrote to you; still you did not call him.

MR. DEPUTY-SPEAKER : Nothing will go on record...(Interruptions).**

MR. DEPUTY-SPEAKER : Mr. Limaye you can discuss this matter with me. So far I have not got it; I have got other notes. As I said, if you have any grievance, you can meet me in the chamber. But when I have taken it up, I will not allow you. You are holding the House to ransom. I am warning Mr. Limaye, Mr. Jyotirmoy Basu and Mr. Samar Guha. Please resume your seat; I will not permit you. (Interruptions).

श्री राम सेवक यादव (बाराबंकी) : माननीय सदस्य, श्री मधु लिमये, ने आपको लिख कर दिया है, फिर भी उन्हें नहीं सुनते हैं। (व्यवधान)

श्री रवि राय : आप सब सदस्यों को सुन रहे हैं, लेकिन आप श्री मधु लिमये को नहीं सुनते हैं, हालांकि उन्होंने आपको लिख कर दिया है।

MR. DEPUTY-SPEAKER : Because several Members get up, I will not allow. I cannot permit you.

श्री राम सेवक यादव : अगर आप चाहते हैं तो आपके खिलाफ अविश्वास प्रस्ताव भी लाया जा सकता है। श्री मधु लिमये ने आपको लिखकर दिया है। फिर आप उनको बुलाने से इन्कार कर रहे हैं। (व्यवधान)

MR. DEPUTY-SPEAKER : Mr. Yadav, I am again repeating, don't hold the House to ransom. (*Interruptions*)

श्री रवि राय : आप ऐसा कर रहे हैं। (व्यवधान)

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, मैंने आपको लिखा है। आपने कितने ही अन्य सदस्यों को बुलाया है। आप मुझे मौका देने से इन्कार क्यों कर रहे हैं? कल भी आपने मुझे पायंट आफ आर्डर नहीं उठाने दिया।

SHRI SAMAR GUHA : I was making a constructive suggestion...(*Interruption*).

श्री मधु लिमये : आप स्वयं नियमों के अनुसार नहीं चलते हैं और दूसरों को दोष देते हैं। जो लिख कर देते हैं, आप उन्हें भी नहीं बुलाते हैं।

श्री राम सेवक यादव : जैसे बैल के सामने काला कपड़ा होता है, संसोपा आपके सामने वैसे ही है। मैं आपका व्यवहार देख रहा हूँ। जैसे बैल काला कपड़ा देखकर भड़क उठता है, वैसे ही आप भी संसोपा से भड़कते हैं। (व्यवधान)

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : Mr. Yadav is becoming intolerable in this House. (*Interruptions*).

SHRI RANDHIR SINGH : This is very bad. यह इस हाउस की तौहीन है। इस तरह चौबीसों घंटे गर्म रहना मुनासिब नहीं है।

श्री रवि राय : हम लोग आप से कम रहते हैं।

12.38 hrs.

QUESTION OF PRIVILEGE
APOLOGY BY EDITOR-IN-CHIEF OF THE
HINDUSTAN TIMES

MR. DEPUTY-SPEAKER : On the 28th July, 1969, Shri T. Viswanatham raised a question of privilege regarding reflections cast on the Deputy-Speaker in the article under the caption "The Week in Parliament" published in the *Hindustan Times*, New Delhi dated the 27th July, 1969. As decided by the House, the Editor of the newspaper was asked, in the first instance, to state what he had to say in the matter.

I have now received a letter dated the 31st July, 1969 from the Editor-in-Chief, *Hindustan Times*, New Delhi, which reads as follows :—

"Shri Sen (the concerned correspondent) relied on a summary of the speech made by Shri M.R. Masani on the Banking Companies Nationalisation Bill on July 25 and issued to the press for favour of publication that same evening by the Swatantra Party Parliamentary Office under the signature of Shri A.P. Jain. A copy of this is appended. It is in the summary that the particular reference appears to which objection has been taken. As soon as the matter was raised in the Lok Sabha, we ourselves went through the official record and we have subsequently received a copy of the same with your letter. The official record does not contain the words and phrases that Mr. Sen drew upon from the unofficial summary and on which he relied in good faith. It was not Mr. Sen's intention in writing his Review, nor ours, in publishing it, to distort the proceedings of the House or to impute any motives to the Honourable Deputy-Speaker in any manner whatsoever."

"In the circumstances we deeply regret that we should have unwittingly published something that is at variance with the official record and which casts any reflection on the Chair."

"I would request you kindly to convey this explanation to the Honourable